

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/905/2019

Date of order: 31.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Rema Srinivasan Iyengar
Vs.
M/O Commerce

For the Applicant : Mr. S. Das, Counsel

For the Respondents : Mr. R. Halder, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

"8(a) An order quashing and setting aside the impugned order of suspension and charge sheet both dated 29th March, 2019, and both bearing No. P-24017/26/2018—IPR-I.

(b) An order directing payment of all salary and appurtenant benefits in arrears to the applicant.

(c) An order directing the respondents authorities to allow the applicant to join her service with immediate effect.

(d) And pass such order/orders as your Lordships may deem fit and proper for the ends of justice."

2. We heard both the counsels.

3. Since we find that the charge sheet has been issued appropriately, the OA is disposed of without any order in regard to the charge sheet.

4. However, in view of the fact that the applicant has alleged continuation of suspension without a review beyond 90 days of issuance of suspension order, we direct the respondents to take instructions whether the review of suspension has been done within 90 days from the date of its issuance or whether the suspension was required to be revoked in absence of review within 90 days, upon expiry of such 90 days, in accordance with law and terms of the decision of Hon'ble Apex Court in **Union of India & Ors. Vs. Dipak Mali** reported in **2010 (2) SCC 222** and **Ajay Kumar Choudhary** reported in **2015(7) SCC291**.

5. Let a speaking order to that effect be issued and communicated to the applicant within 2 months.

6. OA accordingly stands disposed of. No costs.


(Dr. Nandita Chatterjee)
Member (A)


(Bidisha Banerjee)
Member (J)

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